

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.203  
**C.P. (IB)/198(AHM)2023**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

HIRALAL BHIMJIBHAI KUMAVAT PROPRIETOR OF B N  
ENTERPRISES  
VS  
VASUNDHARA SEAMLESS STAINLESS TUBESPRIVATE  
LIMITED

.....Applicant

.....Respondent

**Order delivered on: 05/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Adv.  
For the Respondent : Mr. Manish Bhatt, Adv. for Mr. Vishwas V. Shah, Adv

**ORDER**

Learned Senior Counsel for the respondent submitted that he has filed new IA for taking reply on record. There was certain objections from the Ld. Counsel for Applicant. All matters to be decided after the IA is decided.

List for further consideration on 22.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**